

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

DISTRICT AND SESSIONS JUDGES – Transfers and Postings of District and Sessions Judges – ORDERS - ISSUED.

ROC.NO.2918/2026-B.SPL.

NOTIFICATION NO.480-B.SPL.,

DATED: 20.06.2026

The High Court is pleased to pass the following Transfers and Postings of District and Sessions Judges:-

The District and Sessions Judges, mentioned in Column Number 2, are transferred and posted to the stations mentioned in Column Number 3, of the corresponding row. Further, the officers mentioned in Column Number 2, are directed to handover charge of their posts **and also the post(s) for which they have been holding full additional charge**, if any, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations and take charge of their respective posts **and also the post(s) for which his/her predecessor is holding full additional charge**, if any, from the officers mentioned in Column Number 5.

SL. NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SMT. K.SAI RAMA DEVI, Principal District and Sessions Judge, Siddipet.	Sessions Judge, Hyderabad. (Post kept vacant)	I Additional District and Sessions Judge, Siddipet.	IV Additional Sessions Judge, Hyderabad -cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad.
2.	SRI M.NAGARAJU, Principal District and Sessions Judge, Vikarabad.	Principal District and Sessions Judge, Khammam. (Post kept vacant)	I Additional District and Sessions Judge, Vikarabad -cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam.

3.	DR.CH.V.R.R.VARAPRASAD, Principal District and Sessions Judge, Kamareddy.	Chairman, Telangana State Waqf Tribunal, Hyderabad. (Post kept vacant)	Principal District and Sessions Judge, Nizamabad.	Chief Judge, City Small Causes Court, Hyderabad -cum- Chairman, Motor Accidents Claims Tribunal, Hyderabad
4.	SRI LALSINGH SRINIVAS NAIK, Special Sessions Judge for fast tracking the cases relating to atrocities against Women -cum- I Additional District and Sessions Judge, Mancheria.	Principal District and Sessions Judge, Vikarabad. (vice Sri M.Nagaraju, transferred)	Principal District and Sessions Judge, Mancheria	I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.
5.	SRI GANNARAPU SUDERSHAN, Judge, Family Court, Rangareddy District at L.B.Nagar.	Principal District and Sessions Judge, Siddipet. (Vice Smt. K.Sai Rama Devi, transferred)	Judge, Additional Family Court, Rangareddy District at L.B. Nagar.	I Additional District and Sessions Judge, Siddipet.
6.	SRI K.KALYAN CHAKRAVARTHY, I Additional District and Sessions Judge, Mahabubnagar.	Principal District and Sessions Judge, Gadwal. (Post kept vacant)	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Mahabubnagar.	I Additional District and Sessions Judge, Gadwal.
7.	SMT. P.MUKTHIDA, I Additional District and Sessions Judge, Yadadri Bhongir.	Principal District and Sessions Judge, Kamareddy. (Vice Dr.Ch.V.R.R.Varaprasad, Transferred)	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Bhongir.	Principal District and Sessions Judge, Nizamabad.
8.	SRI BAKARAJU SRINIVASA RAO, I Additional District and Sessions Judge, Khammam	Principal District and Sessions Judge, Wanaparthy. (Post kept vacant)	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam.	Principal District and Sessions Judge, Nagarkurnool.

9.	SRI J.JEEVAN KUMAR, Registrar (Judicial-I), High Court for the State of Telangana, Hyderabad.	Principal District and Sessions Judge, Bhupalapally. (Post kept vacant)	Registrar (Infrastructure), High Court for the State of Telangana, Hyderabad.	Principal District and Sessions Judge, Mulugu.
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The officers mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, till the substitute posted takes charge or until further orders which ever is earlier.

In case, the above officers from whom they have to take charge or to whom they have to handover charge, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge/Unit Head, shall make alternative arrangements under intimation to the High Court.

Further, the officers who are holding full additional charge of the post(s) if any, are directed to hold the Court proceedings at least once in a week, if the said Court is located away from the place where they are working as per the convenience of the Bar Association and litigant public in view of the circular instructions issued by the High Court and inform the same to the High Court for information.

- NOTE:
1. All the officers shall get themselves relieved from their present posts and join in their new posts on or before 29.06.2026 without fail.
 2. The officer at Sl.No.02, is not entitled to draw transfer grant/ disturbance allowance, transfer T.A., and other consequential benefits, since the officer is transferred to the present station on his request.
 3. All the Officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved and join at their new stations.
 4. All the Officers who are under orders of transfer are hereby directed to inform the High Court about the date of relieving in the previous post and the date of joining in the new post.
 5. The Order placed in the High Court's Website www.tshc.gov.in and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR (ADMINISTRATION)

To

1. The officers and in-charge officers concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordship's kind perusal)
3. The Registrar General and all other Registrars, High Court for the State of Telangana.
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.

5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Sessions Judge, Hyderabad.
9. The Chief Judge, City Small Causes Court, Hyderabad.
10. The Chairman, Telangana State Waqf Tribunal, Hyderabad.

11. **THE PRL. DISTRICT AND SESSIONS JUDGES AND DISTRICT TREASURY OFFICERS:**

- | | | |
|---------------------|---------------------------------------|-----------------|
| 1) Mancherial | 2) Khammam | 3) Mahabubnagar |
| 4) Jogulamba Gadwal | 5) Wanaparthi | 6) Nagarkurnool |
| 7) Siddipet | 8) Yadadri Bhongir | 9) Nizamabad |
| 10) Kamareddy | 11) Ranga Reddy District at L.B.Nagar | 12) Vikarabad |
| 13) Mulugu | 14) Jayashankar Bhupalapally | |

12. The Pay and Accounts Officer, Hyderabad.
13. The District Treasury Officer, Kongara Kalan Village, Rangareddy District.

14. **THE SECTION OFFICERS :**

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|----------------------------|---------------------|---------------------|
| a) Special Officer Section | b) Vigilance Cell | c) E-Section |
| d) Work Review Cell | e) O.P.Cell | f) B-Section |
| g) Accounts Section | h) Computer Section | i) D-Budget Section |
| j) Establishment Section | k) D-II Buildings | |

High Court for the State of Telangana at Hyderabad.

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